

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

**O.A. No. 1826/90**  
**T.A. No.**

199

**DATE OF DECISION** 21.12.1990.

<u>Shri Jai Prakash Aggarwal &amp;</u>	<b>Petitioner</b>
<u>Others</u>	
<u>Shri H.C. Malhotra</u>	<b>Advocate for the Petitioner(s)</b>
<b>Versus</b>	
<u>Union Public Service Commission</u>	<b>Respondent</b>
<u>&amp; Another</u>	
<u>Shri M.L. Verma</u>	<b>Advocate for the Respondent(s)</b>

**CORAM**

**The Hon'ble Mr.P.K. KARTHA, VICE CHAIRMAN(J)**

**The Hon'ble Mr.D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER**

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? */ No*
4. Whether it needs to be circulated to other Benches of the Tribunal? */ No*

**JUDGMENT**

(of the Bench delivered by Hon'ble Mr. P.K.  
 Kartha, Vice Chairman(J))

The applicants who appeared and failed to qualify in the Civil Services(Preliminary) Examination, 1990, filed this application under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

(i) Direction be issued that the exams conducted by the respondents No.1 of the Civil Services (Preliminary) Examination, 1990, held on 10th of June, 1990, for recruitment of IAS, IPS, IFS and other allied services may be declared as null and void, and/or in the alternative the answer sheets of the petitioners should be re-examined in presence of the Court Officers and in

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case the petitioners are declared successful, may be allowed to appear in the main examination and a minimum of three months time for the preparation of the main examination may also be granted.

2. The applicants have also sought the following interim reliefs:-

" It is respectfully prayed that an interim injunction may kindly be granted in favour of the petitioners, thereby the respondents may be restrained from holding the main Civil Services Examination which are scheduled to be held on 1st November, 1990, till the disposal of the present petition, in alternative, the petitioners may be allowed to appear in the Civil Service Main Exam. and the petitioners may be given minimum of three months time, in view of the voluminous nature of the syllabus".

3. For the reasons given in our judgment dated 21.12.1990 in OA 1735 of 1990 (B.L. Sharma & Others Vs. Union Public Service Commission) wherein identical issues had been raised, we see no merit in the present application and the same is dismissed at the admission stage itself. The parties to bear their own costs.

*Deekshita*  
(D.K. CHAKRAVORTY)  
MEMBER (A) 21/12/1990.

*Amrit*  
21/12/1990  
(P.K. KARTHA)  
VICE CHAIRMAN (J)